

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3848 of 2020

Virendra Bhagat @ Bolya @ Bolya Oraon... ... Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Mohit Prakash, Advocate

For the Opposite Party : Mr. Nawin Kumar Singh, A.P.P.

2/09.07.2020 Heard the parties.

So far as defect no. 9(i) is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Sisai P.S. Case No. 5 of 2020.

It appears that the husband of the informant was murdered. It has been alleged that earlier there was an altercation between the aunt of the deceased and daughter of Panchu Oraon and threat was also given. It appears that petitioner had confessed and consequent to the same, blood stained Tangi has been recovered from the house of the petitioner.

Although, learned counsel for the petitioner has stated that in absence of FSL report, it cannot be said that it was the same Tangi which was used in the murder of the deceased, but at this stage, considering the strong circumstances which is emanating, I am not inclined to allow this application and the same is hereby rejected.

(Rongon Mukhopadhyay, J)